

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

original Application No. 12 of 2001

Allahabad this the 16th day of April, 2001

Hon. Mr. S. K. I. Naqvi, Member (J)

Buddhi Ram S/o Late Sri Kamal Mayan, R/o Tarji  
Dunda, P.O. Dunda, District Uttar Kashi.

Applicant

By Advocate Shri R.K. Singh  
Shri V.K. Bisht

Versus

1. Union of India through Chief Post Master General,  
U.P. Circle, Lucknow.
2. Post Master General, Dehradun Region, Dehradun.
3. Superintendent of Post Office, Tehri Division,  
Tehri.

Respondents

By Advocate Shri Prashant Mathur

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr. S. K. I. Naqvi, Member (J)

Shri Buddhi Ram has come up with a case that his father died in harness on 08.10.1999 while he was in the employment of respondents as Chowkidar. The deceased employee left behind him his family in distress. The applicant being the eldest, he has to shouldered the responsibility of family after death of his father for which he applied on 29.11.1999 for appointment on compassionate ground and when his patience exhausted, he reminded on 17.03.00 but of no avail and, therefore, he has come up seeking relief

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to the effect that respondent no.2 be directed to provide employment to the applicant as per his qualifications.

2. Shri Prashant Mathur, learned standing counsel appearing for the respondents has strongly opposed this O.A. mainly on the ground that there <sup>is have been</sup> must be sufficient reasons for which the relief sought for by the applicant could not be redressed by the authorities in the department.

3. Heard counsel for the parties and perused the record.

4. I find it was obligatory on the part of the respondents to decide the representation of the applicant and to communicate the order passed thereon but they have failed to <sup>recollect</sup> ~~comply~~ with this obligation and, therefore, the O.A. is finally decided at the admission stage with the direction that pending representation of the applicant, dated 29.11.99 and 17.03.00, be decided within 3 months from the date of communication of this order and in case the grievance of the applicant is not redressed by providing him the job as per his request, a detailed, speaking and reasoned order be passed with a copy to the applicant. No order as to costs.

*SAC M. M.*  
Member (J)

/M.M./